

**DIVISION BENCH**

**ITEM NO.131**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**APPEAL No.23/ALD/2022**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 16<sup>th</sup> April, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>OMEGA PULP AND BOARD MILLS LLP V/S ROC &amp; ANR.</b>
<b>UNDER SECTION</b>	<b>252 (3) OF COMPANIES ACT, 2013 R/W 67 OF LLP ACT, 2008</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

NONE

*: For the Appellant*

Sh. Krishna Dev Vyas, Adv.

*: For the ROC*

Sh. Niraj Kumar Singh, Proxy for  
Sh. Krishna Agarwal, Sr. S.C.

*: For the I.T. Department*

**ORDER**

None present for the Appellant. However, Ld. Counsels representing the ROC as well as the Income Tax Department are present physically.

- 1.** Ld. Counsel representing the ROC states that the soft copy of the report has been filed and the hard copy of the same would be filed during the course of the day.
- 2.** The report of Income Tax Department has already been filed.
- 3.** Since there is no representation today on behalf of the Appellant. In the interest of justice, the matter is adjourned for further hearing on 9<sup>th</sup> May, 2024 and to be taken up at 02:30 PM.

**-Sd-**

**(Ashish Verma)  
Member (Technical)**

**-Sd-**

**(Praveen Gupta)  
Member (Judicial)**

**16<sup>th</sup> April, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*